

**PART F.—INSPECTION BY POLICE OFFICERS OF RECORDS
AND ORDERS AFFECTING THE WORKING OF THE POLICE.**

1. District Magistrates are instructed to permit Superintendents of Police to pursue the proceedings and evidence in all criminal cases in which a member of the Police force is either sentenced to punishment, or, though acquitted, is left under suspicion or severely censured. The object is not to question the correctness of the decision of the Magistrate, but to enable the police to take such departmental action as may appear necessary.

Inspection by Police officers of the record of Criminal Cases in which a member of the police is convicted or left under suspicion.

2. Copies of all confessions which may be valuable from a Police point of view, as inculcating accomplices, should be forwarded to the office of the Inspector General of Police for record.

Copies of certain confessions to be sent to Inspector General of Police.

3. At the request of the Inspector-General of Police the High Court is pleased to direct that intimation shall always be given to the Court Inspector of the District Magistrate's Court, for communication to the Superintendent of Police, of all modifications made by a Court of Appeal, Revision or Reference in an order passed by a Court of Original Criminal jurisdiction.

All modifications of the lower court made in appeal, revision, or reference should be communicated to the Superintendent Police.

Note—As copies of all such orders (except orders passed in appeal by a Subordinate Magistrate invested with criminal appellate powers for the communication of which special provision should be made) are sent to District Magistrates, the above direction can be carried out without difficulty.